IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-371/ND/2017

In the matter of:

Mr. Anil Sharan, HUF

....PETITIONER

Vs.

Tulsiani Constructions and Developers (P) Ltd

.. RESPONDENT

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

For the Respondent/Cor. Debtor

For the RD (N)

ORDER

Learned Counsel for the petitioner as well as Ld. Counsel for the Corporate Debtor are present. Mr. Hemant Tulsiani, the authorized representative of the Company is also present. It is represented by the Ld. authorized representative of the Company appearing for the Corporate Debtor that Demand draft for Rs.57,85,400/- was not able to be paid as undertaken before this Tribunal vide its order dated 14.12.2017. However, it is represented that it will be remitted to the account of the petitioner by tomorrow (19.12.2017).

Ld. Counsel for the petitioner has no objection to the said undertaking or representation given by the authorized representative on behalf of the Corporate Debtor.

Post the matter on 19.12.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit